

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

RA 95199
OA.SR.1435/98

OA 65198

dated : 5-10-99

Between

1. K. Babu Rao
2. N. Satyanarayana

: Applicants

and

1. Union of India, rep. by
Secretary
Min. of Communications
Dept. of Posts
New Delhi 110001

2. Chief Postmaster General
AP Circle, Dak Sadan
Hyderabad 500001

3. Sr. Superintendent
Rail Mail Service (RMS)
Hyderabad Sorting Division
Hyderabad 500027

: Respondents

Counsel for the applicants
Counsel for the Respondents

: BSA Satyanarayana, Advoc

: V. Rajeswara Rao
CGSC

Coram

Hon. Mr. B.S. Jai Parameshwar, Member (Judl.)

R.A NO 95/99.

RA.SR.1435/99
in OA.665/96

dt.5-10-99

Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, M(J)

① Heard Mr. B.S.A. Satyanarayana for the applicants and Mr. V. Rajeswara Rao for the respondents.

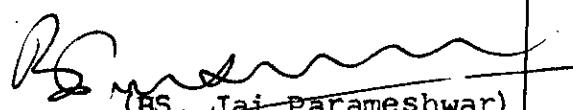
1. The applicants ^{have} filed this application praying to review the order dated 21-11-1996 passed in OA.665/96. By the said order the applicants were granted relief relying upon the directions contained in OA.481/92. However, in para 5 of the judgement the Tribunal clarified that the monetary benefits arising out of the order in all the three cases should be confined to a period of one year prior to the date of filing of the OAs.

2. This application for review was filed by the applicants in OA.665/96.

3. The main contention of the learned counsel for the applicants is that such a restriction was not made in the direction given in OA.481/92 and other batch cases and that therefore putting restrictions on the benefits that flow to the applicants may not be proper.

4. In my opinion putting restrictions cannot be considered as ^{an} error apparent on the record. I cannot now say what was passing in the mind of Learned Member while putting that restriction in that order. If the applicants ^{feel} aggrieved they can ^{prefer the appeal against} take the order ^{under} in review.

5. Hence the RA is dismissed. No order as to costs.


(B.S. Jai Parameshwar)
Member (Judl.)

5/10/99

Dated : 5 October, 1999
Dictated in Open Court

My
Tutor